

**IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR.JUSTICE N.NAGARESH
TUESDAY, THE 21ST DAY OF APRIL 2020 / 1ST VAISAKHA, 1942
WP(C) TMP NO. 104 OF 2020**

Petitioner :-

State Bank of India Scheduled Cast/Scheduled Tribe
Employees Welfare Association, Reg: No. T27/2001,
Child Welfare Complex, LMS Compound, now at
State Bank of India , Local Head Office, Ground Floor
Poojapura, Thiruvananthapuram-695012 represented by
its General Secretary Ramaprasad K.P

By Adv. Sri. S. Easwaran

Respondent/Respondents:

1. The SDM Cum Registrar, Chanakya Puri,
Jam Nagar House, Near UPSE, New Delhi – 110001.
2. Registrar (Society), Registration Department,
Govt. of Kerala, East Fort, Thiruvananthapuram-695 023.
3. National Federation of State Bank of India
SC/ST Employees, Reg: No. E/S184/2011,
Swagota Squire, 5th Floor, ABC Point, G.S. Road,
Gouhati – 781005.
4. Velayudhan K.S., Manager, Customer Service
State Bank of India, Local Head office
Poojapura, Thiruvananthapuram- 695012
5. T.K. Soman, Chief Manger, State Bank of India
Regional Business Office,
State Bank of India, Pathanamthitta- 689645.

This writ petition having come up for admission on 21.04.2020, the court on the same day passed the following.

ORDER

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Dated this the 21st day of April, 2020

Admit. Petitioner to take out notice by e-mail to all the respondents. The petitioner to provide e-mail ID of the respondents to the Registry today itself.

2. Learned counsel for the petitioner submits that challenging the election in question, certain individuals/organisations have approached the Hon'ble Orissa High Court filing W.P.(C) No.11146/2020 and the Hon'ble Orissa High Court has passed interim orders in the matter.

3. In the present writ petition, the eligibility of respondents 4 and 5 to represent the petitioner-Society and to cast vote on behalf of the petitioner-Society is in question. After considering the pleadings in the writ petition, I am inclined to pass an interim order. The participation of

respondents 4 and 5 in the electoral process and their eligibility to represent the petitioner-Society will be subject to the outcome of the writ petition. The 3rd respondent is given a further direction that if the polling process is conducted, the result of the polling shall be declared/published only after obtaining further orders from this Court.

Post the writ petition on 28.04.2020.

N. NAGARESH, JUDGE

aks/21.04.2020

APPENDIX

Petitioner's Exts:

- Exhibit-P1.** True copy of the bye law of the petitioner society
- Exhibits-P2.** True copy of the bye law of the 3rd respondent National Federation
- Exhibits-P3.** True Copy of letter dated 24.09.2017 addressed to the 2nd respondent.
- Exhibits-P4.** True copy of the dated 09.07.2019 addressed to the 3rd respondent
- Exhibits-P5.** True copy of the resolution dated.....of the executive committee of the petitioner .
- Exhibits-P6.** True copy of letter dated 9.3.2020 issued by the petitioner.
- Exhibits-P7.** True copy of the letter no SEWA/KC/87-2019-2020 dated 20.1.2020 addressed to the state bank of India by the petitioner.
- Exhibits-P8** True copy of the resolution dated 1.3.2020 passed by the executive committee of the petitioner.
- Exhibits-P9.** True copy of the letter dated 6.4.2020 issued by the 3rd respondent.
- Exhibits-P10.** True copy of the letter dated 7.4.2020 addressed to 3rd respondent by the State Bank of India SC/ST Employees Association Ahmadabad circle
- Exhibits-P11.** True copy of the letter dated 7.4.2020 addressed to 3rd respondent by the State Bank of India SC/ST Employees Association Chandigarh Circle
- Exhibits-P12.** True copy of the letter dated 7.4.2020 addressed to 3rd respondent by the State Bank of India SC/ST Employees Association Ahmedabad circle New Delhi
- Exhibits-P13.** True copy of the letter dated 11.4.2020 issued by the 3rd respondent.